

15. Shri K. P. Unnikrishnan—Minister of Surface Transport with additional charge of the Ministry of Communications,

16. Shri Dinesh Goswami—Minister of Steel & Mines with additional charge of the Ministry of Law and Justice.

17. Shri Murasoli Maran—Minister of Urban Development.

18. Shri Manobhai Kotadia—Minister of State with independent charge of the Ministry of Water Resources.

19. Shrimati Maneka Gandhi—Minister of State in the Ministry of Environment and Forests.

20. Prof M. G. K. Menon—Minister of State in the Ministry of Science and Technology.

SHRI M. S. GURUPADASWAMY:
Are you satisfied now? (*Interruptions*)

PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION— contd

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I lay on the Table, under clause (3) of article 356 of the Constitution, a copy (in English and Hindi) of the Proclamation [G.S.R. No. 1027(E)] issued by the President, under clause 2 of the said article on the 30th November, 1989, revoking the Proclamation made by him on the 21st April, 1989, in relation to the State of Karnataka.

PAPERS LAID ON THE TABLE

Statement showing the Bills passed by the Houses of Parliament during the second part of the Hundred and Fifty-first Session of Rajya Sabha.

SECRETARY-GENERAL: I lay on the Table a statement (in English and

Hindi) showing the Bills passed by the Houses of Parliament during the Second Part of the Hundred and Fifty-first Session of the Rajya Sabha and assented to by the President.

[Placed in Library. See No. LT-/89].

Representation of the People (Amendment) Ordinance 1989 (No 2 of 1989)

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Sir, I beg to lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy (in English and Hindi) of the Representation of the People (Amendment) Ordinance, 1989 (No. 2 of 1989). [Placed in Library. See No. LT-3/89].

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THE CONSTITUTION (SIXTY-SECOND) AMENDMENT BILL, 1989

श्री श्री कल्याण मंत्री (श्री राम विलास पासवान) : मैं भारत के संविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति चाहता हूँ।

The question was put and the motion "■ was adopted.

श्री श्री कल्याण मंत्री (श्री राम विलास पासवान) :
विधेयक को पुरःस्थापित करता हूँ।

MR. CHAIRMAN: I adjourn the House till 11.00 A.M. tomorrow..

The House then adjourned at fifty-one minutes past twelve of the clock till eleven of the clock on Thursday, the 21st December, 1989.